

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

To

All the Principal District & Sessions Judge,

No:

14663/RG

Dated: 12.11.2014

Sir,

In continuation to the Circular No. 5 dated 12.11.2014, already sent to you, you are requested to forward the copy of the said Circular to the Sessions Judges also working under your respective territorial jurisdiction and issue necessary instructions in this regard to them.

Yours faithfully,



(Suresh Kumar Sharma)
Registrar General

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

CIRCULAR

No: 5

Dated: 12.11.2014

Pursuant to the directions passed by the Hon'ble Supreme Court in Vijay Aggarwal Vs. Union of India & Others, W.P.(Crl) No. 32/2013 dated 5th September, 2014, all the Jurisdictional Magistrates/Chief Judicial Magistrates/Sessions Judges, are hereby directed:

- 1) To hold one sitting in a week in each jail/prison for two months commencing 1st October, 2014 and identify cases of those under-trial prisoners who have completed half period of the maximum period or maximum period of imprisonment provided for the said offence under law.
- 2) To pass an appropriate order in the jail itself for release of such under-trial prisoners after complying with the procedure prescribed under Section 436A of the Cr.P.C. (Central).
- 3) To submit the report of each such sitting to the undersigned, who shall submit the report to the Secretary General of the Hon'ble Supreme Court at the end of two months.

The report by the officers shall be submitted on or before November 30, 2014, apart from the weekly report as ordered by the Hon'ble Supreme Court. The order shall be strictly complied without any irregularity.

BY ORDER



(Suresh Kumar Sharma)
Registrar General

No. 14619-54/RG

Dated: 12.11.2014

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Chief Justice/Hon'ble Judges, High Court of J&K,
....for information of His Lordship.
3. Registrar Vigilance, High Court of J&K, Jammu,
4. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
....for information.
5. All the Principal District & Sessions Judges, with the request to forward copy of this Circular to all the Magistrates working under their respective territorial jurisdiction and issue necessary instructions in this regard to them.


Registrar General